

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 02nd day of April 2018

Original Application No. 330/00265 of 2018

Hon'ble Dr. Murtaza Ali, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

Amrit Ram, S/o Shree Ram, Retd. SSE (D), Loco Shed, N.C.R., Jhansi, R/o Ho. No. 952/2, Daroga Ka Bag, Outside Datia Gate, Pathoria, Jhansi (UP).

. . .Applicant

By Adv : Shri R.N. Joshi

V E R S U S

1. Union of India through General Manager, North Central Railway, Headquarters, Subedarganj, Allahabad.
2. The Chief Mechanical Engineer, North Central Railway (HQ), Allahabad.
3. Additional Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
4. Senior Divisional Mechanical Engineer (Diesel), N.C. Railway, Jhansi Division, Jhansi.

. . .Respondents

By Adv: Shri S.M. Mishra

O R D E R

By Hon'ble Dr. Murtaza Ali, Member (J)

Heard Shri R.N. Joshi, learned counsel for the applicants and Shri S.M. Mishra, learned counsel for the respondents.

2. This OA has been filed seeking following reliefs:-
 - i. to issue writ, order or direction in the nature of Mandamus thereby commanding the Respondent No. 2 to decide his pending revision petition for which time bound directions are fervently prayed;*
 - ii. to issue any other suitable order or direction in favour of the humble applicant as deemed just and proper by this Hon'ble Tribunal in the facts and circumstances of the case;*
 - iii. to award the cost of application in favour of the humble applicant."*

3. At the outset applicant's counsel submitted that the applicant has filed revision petition on 29.05.2017 which has not yet been decided. He submitted that the applicant would be satisfied if a direction be given to the respondent No. 2/Competent Authority to consider and dispose of his pending revision petition dated 29.05.2017 (Annexure A-1) within a stipulated period of time by passing reasoned and speaking order.

4. Learned counsel for the respondents submitted that he has no objection for the same.

5. In view of the above submissions made by the applicant's counsel, we direct the respondent No. 2/Competent Authority to consider and decide the revision petition of the applicant dated 29.05.2017 (Annexure A-1) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The applicant is directed to send a copy of his revision petition dated 29.05.2017 (Annexure A-1) alongwith certified copy of this order. It is made clear that we have not entered into the merits of the case.

6. In view of the above, the OA is disposed of. No costs.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

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